

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2026/1996

New Delhi, this 24th day of September, 1996

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)
Hon'ble Shri K. Ramamoorthy, Member(A)

Shri Ramesh Babu Sharma
s/o Shri S.L. Sharma
Qr.No.IV/34, CSWRI Colony
Avikanagar-304501(Rajasthan) .. Applicant
(By Shri K.S. Bhati, Advocate)

vs.

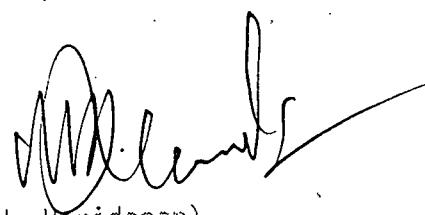
1. Dr. R.S. Paroda,
DG, ICAR
Krishi Bhavan, New Delhi
2. Dr. Abdur Rekib
Director, CIRG
Makhdoom PO Farah, Mathura
3. Dr. R.N. Singh
Director, CSWRI, Avikanagar(Rajasthan)
4. Shri Brij Raj Singh
s/o Shri Gulab Singh
T-6, CSWRI,
Avikanagar (Rajasthan) .. Respondents

ORDER(oral)

Hon'ble Shri A.V. Haridasan, VC(J)

After making submissions for quite sometime, learned counsel for the applicant seeks permission to withdraw with liberty to move the Jaipur Bench of the Tribunal for review of its order dated 30.10.95 in OA 959/89. Granting liberty to the applicant to seek any remedy if available to him as per law, this application is dismissed as withdrawn.


(K. Ramamoorthy)
Member(A)


(A.V. Haridasan)
Vice-Chairman (J)

/gtv/